Government of Jammu and Kashmir Home Department

Civil Secretariat, J&K.

Notification

Jammu, the 05th of March, 2025

S.O 56.—In exercise of the powers conferred under the sub-section (2) of Section 45 of the Unlawful Activities (Prevention) Act, 1967 (Central Act 37 of 1967) and in supersession of all the previous notifications issued on the subject, the Government of Jammu and Kashmir hereby appoints an authority consisting of the following for the purpose of the said Act, namely:

1.	Hon'ble Mr. Justice Mohan Lal (Retd.) High Court of J&K and Ladakh.						Chairperson	
2.	Silli Rousei Quiesiii (Reta.) District & sessions ou get							Member
3.	Shri	Surjeet	Singh	Bali	(Retd.)	District	&	Member
	Sessions Judge.							

The term of the Chairperson and members of the authority shall be co-terminus with their term in PSA Advisory Board.

By order of the Lieutenant Governor.

Sd/-

(Chandraker Bharti) IAS

Principal Secretary to the Government Dated: 05.03.2025

No. Home-Pro/9/2022 (CC-145798)

To.

- (i) Hon'ble Mr. Justice Mohan Lal (Retd.), High Court of J&K and Ladakh.
- (ii) Shri Kouser Qureshi (Retd.) District & Sessions Judge.
- (iii) Shri Surjeet Singh Bali (Retd.) District & Sessions Judge.

Copy to the:

1. Director General of Police, J&K.

- 2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
- 3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
- 4. Director, Archives, Archeology and Museums, J&K.
- 5. Private Secretary to Chief Secretary.
- 6. Private Secretary to Principal Secretary to Government, Home Department.
- 7. I/C Website, Home Department.

Copy also to the:

- 1. Joint Secretary (CTCR), MHA, Government of India.
- 2. Joint Secretary (JKL), MHA, Government of India.

(Sidharath Dhiman)JKAS

Additional Secretary to the Government.